Amendment of the Delhi Rent Control Act

1263. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the NDMC/MCD had urged Government to make amendments in the Delhi Rent Control Act to avoid the steep hike in property tax necessitated by the earlier amendment;

(b) whether the Central Government have since taken any decision in this regard; and

(c) if so, the details thereof and by when the proposed changes are likely to be made in the Act?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) No, Sir.

(b) and (c) Do not arise in view of (a) above.

Setting up of National Agency for technology transfer and building material development

1264. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to set up a National agency to formulate a comprehensive approach to technology transfer and building material development in the country;

(b) if so, the details in this regard; and

(c) the purpose behind setting up of such national agency and to what extent it will help in developing building material centres in the country?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) to (c) The proposal to establish a dedicated organisation on housing technology and building materials has been under consideration of the Government. The status and structure of the proposed organisation are yet to be worked out.

अल्पसंख्यक आयोग के सदस्य

1265. **श्री सत्य प्रकाश मालवीय:** क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) अल्पसंख्यक आयोग के वर्तमान अध्यक्ष और इसके सदस्यों के नाम क्या-क्या हैं; और

(ख) उनके अधिकार क्या-क्या हैं?

कल्याण मंत्रालय में उप मंत्री (श्रीमती सुमति ओरांव) : (क) अध्यक्ष —

श्री एस० एम० एच० बर्नी

सदस्य :

श्री होमी जे० एच० तलेयारखान

श्री मेजर जनरल (सेवा निवृत्त) एस० एस० उबान

श्री वेन० कुशोक जी० बाकुला

श्रीमती टी० स्टीफन

(ख) आयोग को जिसमें अध्यक्ष तथा चार अन्य सदस्य शामिल हैं, आयोग स्थापित करने संबंधी भारत सरकार के दिनांक 12-1-1978 के संकल्प द्वारा अधिकार प्राप्त है, जिसमें अन्य बातों के साथ-साथ यह व्यवस्था की गई है कि आयोग अपने कार्यों को पूरा करने के लिए स्वयं अपनी कार्यविधि अपनाएगा तथा भारत सरकार के सभी मंत्रालय आयोग को समय-समय पर यथा अपेक्षित जानकारी एवं दस्तावेज भेजेंगे और सहायता प्रदान करेंगे।